

Contd.....ORDER SHEET

Date

Compliance Report

20.5.2004

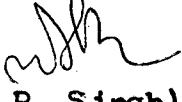
None is present on behalf ~~fax~~ of the applicant.

Shri P.N. Kelkar counsel for the respondents.

The learned counsel for the respondents states that reliefs have been granted to the applicant and the OA has therefore, become infructuous. The learned counsel for the respondents is directed to file a reply to this effects

List the matter ~~of~~ for orders in the next circuit court sitting to be held at Gwalior.


(Madan Mohan)
J M


(M.P. Singh).
V C

24.8.2004

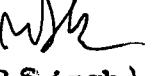
Applicant in person.

Shri P.N. Kelkar for respondents.

The applicant submits that the relief claimed by him have already been granted by the respondents vide order dated 12.12.2002. He has submitted a copy of the order dated 12.12.2002, which is taken on record.

In view of the above, the OA is disposed of as having become infructuous. No costs.


(A.K. Bhatnagar)
Judicial Member.


(M.P. Singh)
Vice Chairman